

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23160/2024

[Arising out of impugned final judgment and order dated 04-03-2024 in WRIT-A No. 24172/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BALIRAM SONKAR

Respondent(s)

IA No. 183006/2024 - EXEMPTION FROM FILING O.T.

Date : 03-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Adarsh Upadhyay, AOR
Mr. Aarohi Bhalla, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Read the office report dated February 28, 2025. None has entered appearance on behalf of the respondent, despite service having been effected in terms of the order dated 27.09.2024.
2. Leave granted.
3. Notice of lodgment of appeal shall be served on the respondent by the office.
4. List the appeal after four weeks.
5. It is made clear that in the event the respondent is either unrepresented on the next date or does not appear in-person, we shall be constrained to pass such order in his absence as considered appropriate.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)